

**Central Administrative Tribunal
Jaipur Bench, JAIPUR**

MA.35/2010 in OA No.61/2010

This the 17th day of February, 2010

Hon'ble Shri M.L. Chauhan, Member (Judicial)

Mr. Vinod Kumar Solanki S/o Shri Desh Raj Solanki, aged about 34 years, R/o H.No.1980, Bilala-Bhawan, Haldion Ka Rasta, Johri Bajar, Jaipur. Presently working on the post of Peon Group 'D' in the office of Director of Income Tax C.I.B.(Central Information Branch) N.C.R. Building, Statue Circle Jaipur(Rajasthan)

...Applicant

(By Advocate: Shri P.N. Jatti)

- VERSUS -

1. Union of India, through the Secretary to the Govt. of India, Ministry of Finance, Department of Revenue, New Delhi.
2. Director of Income Tax(Investigation), N.C.R. Building, Statue Circle, Jaipur, (Rajasthan)
3. Director of Income Tax, Investigation, N.C.R. Building, Statue Circle, Jaipur, (Rajasthan)

.....Respondents

(By Advocate: Shri Amit Mathur proxy for Sh.R.B. Mathur)

[Signature]

O R D E R (Oral)

This MA-35/2010 has been moved by the applicant for withdrawal of the OA with liberty reserve to him to file substantive OA for the same cause of action, as according to the applicant, he has already rendered 10 years of service, papers of the applicant have been submitted for regularization to the post of peon. According to the learned counsel for applicant this fact could not be pleaded in the OA which fact has necessitated for withdrawal of this OA.

2. In view of what has been stated above, the applicant is permitted to withdraw the OA with liberty reserved to him to file substantive OA for the same cause of action. Accordingly, the OA as well as MA shall stand dispose of.


(M.L.Chauhan)
Member (Judicial)

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